

FORM G (Date Extended)
INVITATION FOR EXPRESSION OF INTEREST FOR
INODAYA FOODS PRIVATE LIMITED, MANUFACTURING OF MILK & MILK PRODUCTS
IN KURUKSHETRA, INDIA

*(Under Sub-Regulation (1) of regulation 36A of the Insolvency & Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016*

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	INODAYA FOODS PRIVATE LIMITED PAN : AABCJ8976E CIN: U15202HR2006PTCO36441
2.	Address of the registered office	H.B. 364, Pipli Ladwa Road, VPO Mathana, Thesil Thanesar, Kurukshetra, Kurukshetra, Haryana-136131
3.	URL of website,	No website of the Corporate Debtor
4.	Details of place where majority of fixed assets are located	H.B. 364, Pipli Ladwa Road, VPO Mathana, Thesil Thanesar, Kurukshetra, Kurukshetra, Haryana-136131
5.	Installed capacity of main products/ services	*1.50 Lakhs LTR. Milk Per day. *12.00 Tons of Milk Powder Per Day
6.	Quantity and value of main products/ services sold in last financial year	FY- 2019-20- 268.54 Cr. No information thereafter.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	May be obtained by sending email at cirp.inodayafoods@gmail.com , CC: cmaashokgupt@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	May be obtained by sending email at cirp.inodayafoods@gmail.com
10.	Last date for receipt of expression of interest	22/08/2026 – Original 10/09/2026 - Extended
11.	Date of issue of provisional list of prospective resolution applicants	29/08/2026 – Original 14/09/2026 - Extended
12.	Last date for submission of objections to provisional list	03/09/2026 – Original 19/09/2026- Extended
13.	Date of issue of Final list of prospective resolution applicants	12/09/2026 – Original 28/09/2026- Extended
14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plan to prospective resolution applicants	15/09/2026 – Original 29/09/2026- Extended
15.	Last date for submission of Resolution Plans	16.10.2026 – Original 31/10/2026 - Extended
16.	Process email id to submit Expression of Interest	cirp.inodayafoods@gmail.com , CC: cmaashokgupt@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Corporate Debtor is not registered as MSME.



ASHOK KUMAR GUPTA
RP of M/s INODAYA FOODS PRIVATE LIMITED,
IP Reg Number: IBBI/IPA-003/IP-N00010/2016-2017/10072
Office: Plot No. 6, First Floor, State Bank Nagar,
Outer Ring Road, Paschim Vihar, New Delhi-110063
Email: cirp.inodayafoods@gmail.com,
IP Reg. Address: LD-46, Pitampura, Delhi-34,
Email: cmaashokgupt@gmail.com

Date: 02/09/2026
Place: Delhi

CLASSIFIEDS

SITUATION VACANT

Alpine Public School, Bhawanigarh, Distt. Sonapat (Punjab) is affiliated with CBSE Pl. No. 0167273570, 88720-72670. Invites applications for P.T.I. Graduation + B.Ed. M.P.Ed. Salary: Negotiable. Send your resume by Post or Email Email ID: alpinechoobbhawani@gmail.com

Akal Degree College, Mastana Sahib (Sangru), Applications are invited for Regular Post of Asst. Prof. in Bachelor of Library & Information Science (B.Lib) cum Librarian. Eligibility as per Punjab University Patiala/UGC/ Punjab Govt. norms. Apply within 10 days at jbsmasthan@gmail.com. Also apply online to the Dean (CDC), Punjab: University Patiala Portal https://faculty.jbsmasthan.org/forhor/ tal/ Sec- Secretary 98521-49357, 98150-87217. (CL26043278)

PROPERTY FOR SALE

Beautiful Farm house Village Khadi, Tehsil Majri 3 kilometers from Sullia. 93161-12756. (CL26043233)

CHANDIGARH

Chandigarh: Industrial Area Phase-1, 4 Kanal Fully Constructed Commercial. Prime location. 93161-12756. (CL26043048)

PUBLIC NOTICES

1. Sheela Devi of Rajesh Rindani of 87/22, Khanda Lohar, Chandigarh have changed my name to Sheela Devi. (CL26043155)

1. Sunil Mahotra S/o Jagdish Chandra Mahotra R/o HNO-549, Sector-38 West, Chandigarh PO: Chandigarh-160014 declare that I have changed my name from Sunil Kumar Mahotra to Sunil Mahotra. In future I may be known as Sunil Mahotra for all intents & purposes. (CL26043207)

1. Ashok Singh S/o Sh. Harbans Singh, Dadwal, H.O. 162, Triloka Plus Homes, Peer Muchhalla, Dhakawali, SAS nagar, Sector-17A, 146043 declare my name from Ashok Singh to Ashok Singh Dadwal. (CL26043207)

1. Bhupinder Singh Rawat S/o Sahan Singh Rawat, R/o 1540, Sector-45, Burali, PO: Sector 47, Chandigarh 160047 declare that I have changed my name from Bhupinder Singh to Bhupinder Singh Rawat for all intents & purposes. Concerned please notice. (CL26043218)

1. Valsajay Singh Rathour son of Shri Valsajay Singh Thakur R/o Village Shari, PO & Tehsil Jalandhar District, Shivala, HP declare that Valsajay Singh Rathour and Valsajay Singh Thakur is the name of one and same person. In future I may be known as Valsajay Singh Rathour. (CL26043236)

1. Seema Chadha W/o Mahesh Chandra W/o H.O. 3383, First Floor, Sector-23-D, Chandigarh declare that my son Kartik Chadha is out of my control. I disown him from my family. (CL26043238)

As informed earlier, due to some unusual circumstances the AGM of Jalandhar Club Ltd. earlier scheduled to be held on 21 Sep, 2026 has been postponed to 30 Sep, 2026 (Wednesday) at 06 pm onwards. All members are requested to attend. Honorary Secretary (CL26043244)

1. Sandeep Sharma S/o Satbir Singh R/o 1402, near papa Goleen, Darla, Chandigarh-160101 have changed my name from Sandeep Sharma to Aryan Sharma. (CL26043259)

COURT NOTICE

(U/o 5 Rule 20 CPC) In the Court of Sh. Vijay Kumar Principal Judge Family Court, Fatehgarh Sahib

Prerna W/o Pratum Kumar R/o H.O. 247, Khawaja Peer Colony, Near Elementary School, Sirhind, Tehsil and Distt. Fatehgarh Sahib.

Partum Kumar S/o Vinod Kumar R/o Khawaja Peer Colony, Near Chungi No. 4, Tehsil and Distt. Fatehgarh Sahib.

CNR No. PBHO01-00127-2026 Next Date: 29.10.2026 Publication issued to: Partum Kumar

Father: Vinod Singh R/o Khawaja Peer Colony, Near Chungi No. 4, Tehsil and Distt. Fatehgarh Sahib.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 29.10.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=fatgahsahib

Dated, this day of 20.08.2026. Sd/- Vijay Kumar Principal Judge Family Court, CL26043018 Fatehgarh Sahib.

CNR No. PBFO01-00127-2026 Next Date: 29.10.2026 Publication issued to: Partum Kumar

Father: Vinod Singh R/o Khawaja Peer Colony, Near Chungi No. 4, Tehsil and Distt. Fatehgarh Sahib.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 29.10.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=fatgahsahib

Dated, this day of 20.08.2026. Sd/- Principal Judge, Family Court, CL26043019 Rupnagar

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COURT NOTICES

(U/o 5 Rule 20 CPC) In the Court of Ms. Manpreet Kaur Civil Judge (Junior Division), Dausya

Manjit Singh Versus Jaspal Singh CNR No.: PBHO0A-000336-2025 Next Date: 06.10.2026

Publication issued to: 1. Jaspal Singh s/o Fajir Chand s/o Sansari Lal, 3. Manohar Lal s/o Fajir Chand s/o Sansari Lal, 4. Suresh Chander s/o Fajir Chand s/o Sansari Lal, 5. Rama Sood s/o Sewa Nand Sood s/o Amara Nath, 6. Saroop Rani d/o Ram Rakha s/o Kishan Chand, 7. Barkha Rani d/o Ram Rakha s/o Kishan, 8. Padma Rani d/o Ram Rakha s/o Kishan, 9. Umri d/o Ram Rakha s/o Kishan, 10. Tilak Raj s/o Ram Rakha s/o Kishan, 11. Jawahar Lal s/o Ram Rakha s/o Kishan Chand, All r/o Old Mandi Tandi, Tehsil Tandi, Distt. Hoshiarpur.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 06.10.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 19.08.2026. Sd/- Civil Judge (Junior Division), CL26043145 Jalandhar

(U/o 5 Rule 20 CPC) In the Court of Ms. Navneet Kaur Civil Judge Jr. Div., Chandigarh

Subhash Chander Mittal Vs. Vikas Rana CNR No. CHCH02-000511-2024 Next Date: 11.11.2026

Publication issued to: R/o Village Tahlialiwa, Tehsil Badli, Distt. Solan, Himachal Pradesh.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 11.11.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 20.08.2026. Sd/- Civil Judge Jr. Div. CL26043148 Chandigarh.

(U/o 5 Rule 20 CPC) In the Court of Ms. Navneet Kaur Civil Judge Junior Division, Chandigarh

Subhash Chander Mittal Versus Bhupinder Singh CNR No. CHCH02-000513-2024 Next Date: 11.11.2026

Publication issued to: Bhupinder Singh, H.O. 161, Village Manpura, Post Office Manpura, Tehsil Badli, Distt. Solan, Himachal Pradesh.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 11.11.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 20.08.2026. Sd/- Civil Judge Junior Division, CL26043151 Chandigarh.

(U/o 5 Rule 20 CPC) In the Court of Ms. Manpreet Kaur Civil Judge (Junior Division), Dausya

Manjit Singh Versus Jaspal Singh CNR No.: PBHO0A-000336-2025 Next Date: 06.10.2026

Publication issued to: 1. Jaspal Singh s/o Fajir Chand s/o Sansari Lal, 3. Manohar Lal s/o Fajir Chand s/o Sansari Lal, 4. Suresh Chander s/o Fajir Chand s/o Sansari Lal, 5. Rama Sood s/o Sewa Nand Sood s/o Amara Nath, 6. Saroop Rani d/o Ram Rakha s/o Kishan Chand, 7. Barkha Rani d/o Ram Rakha s/o Kishan, 8. Padma Rani d/o Ram Rakha s/o Kishan, 9. Umri d/o Ram Rakha s/o Kishan, 10. Tilak Raj s/o Ram Rakha s/o Kishan, 11. Jawahar Lal s/o Ram Rakha s/o Kishan Chand, All r/o Old Mandi Tandi, Tehsil Tandi, Distt. Hoshiarpur.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 06.10.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 20.08.2026. Sd/- Civil Judge Junior Division, CL26043151 Chandigarh.

(U/o 5 Rule 20 CPC) In the Court of Ms. Manpreet Kaur Civil Judge (Junior Division), Dausya

Manjit Singh Versus Jaspal Singh CNR No.: PBHO0A-000336-2025 Next Date: 06.10.2026

Publication issued to: 1. Jaspal Singh s/o Fajir Chand s/o Sansari Lal, 3. Manohar Lal s/o Fajir Chand s/o Sansari Lal, 4. Suresh Chander s/o Fajir Chand s/o Sansari Lal, 5. Rama Sood s/o Sewa Nand Sood s/o Amara Nath, 6. Saroop Rani d/o Ram Rakha s/o Kishan Chand, 7. Barkha Rani d/o Ram Rakha s/o Kishan, 8. Padma Rani d/o Ram Rakha s/o Kishan, 9. Umri d/o Ram Rakha s/o Kishan, 10. Tilak Raj s/o Ram Rakha s/o Kishan, 11. Jawahar Lal s/o Ram Rakha s/o Kishan Chand, All r/o Old Mandi Tandi, Tehsil Tandi, Distt. Hoshiarpur.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 06.10.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 20.08.2026. Sd/- Civil Judge (Junior Division), CL26043157 Dausya

COURT NOTICES

In the Court of Sh. Randeep Kumar, PCS, Civil Judge (Jr. Divn.), Batala

Regd. No. CS/388/2025 CNR No. PBGDAD-000556-2025 Next Date: 22.09.2026

IDBI Jagdish Kaur @ Sarbjit Kaur etc.

Nature: Suit for Recovery Publication issued to: 1. Ranjodh Singh S/o Baldev Singh R/o Village Jhamke, Tehsil Baba Bakala, Distt. Amritsar.

In above titled petition, the respondent(s) could not be served. It is ordered that the defendant(s) respondent(s) should appear in person or through counsel on 22.09.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 26.08.2026. Sd/- Civil Judge (Jr. Divn.), CL26043171 Batala.

(U/o 5 Rule 20 CPC) In the Court of Sh. Harbans Singh Lekhi Principal Judge Family Court, Hoshiarpur

Ramanjit Kaur, daughter of Harmel Singh, resident of VPO Budli, Pind, Tehsil Tandi, District Hoshiarpur Versus

Satnam Ram, son of Arjan Dass, resident of VPO Budli, Pind, Tehsil Tandi, District Hoshiarpur CNR No. PBHO01-000721-2025 Next Date: 27.11.2026

Petition for dissolution of marriage U/S 13 of Hindu Marriage Act. Publication issued to: Satnam Ram son of Arjan Dass, s/o M. Mohinder Kaur w/o Mast Ram resident of H.No. 262, Street No. 1, New Civil Lines Hoshiarpur at present residing at Village Raawal Bhudhla, District Hoshiarpur.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 27.11.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 31.08.2026. Sd/- Principal Judge, Family Court, CL26043174 Hoshiarpur

(U/o 5 Rule 20 CPC) In the Court of Sh. Kaushal Kumar Yadav Civil Judge (Jr. Divn.) Chandigarh

Anand Sharma Vs. Regional Passport Officer CNR No. CHCH02-005118-2026 Next Date: 22.09.2026

Publication issued to: General Public

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 22.09.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 20.07.2026. Sd/- Civil Judge (Jr. Division) CL26043195 Chandigarh

(U/o 5 Rule 20 CPC) In the Court of Sh. Vijay Kumar-1 Civil Judge Junior Division, Bagha Purana Bachana Singh Versus

Swaran Singh CNR No.: PBMO02-000828-2026 Next Date: 17.09.2026

Publication issued to: 1. Rajpal Singh s/o Chand Singh, 2. Satinder Singh s/o Jarnail Singh, 3. Jatin Singh s/o Chand Singh, 4. All R/o Village Wadhwa Ghar Bagha Purana, District Mogha.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 17.09.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=moga

Dated, this day of 12.08.2026. Sd/- Civil Judge Junior Division, CL26043170 Bagha Purana

COURT NOTICES

(U/o 5 Rule 20 CPC) In the Court of Dr. Ambika Shama Civil Judge (Jr. Divn.) Chandigarh

Shalender Rai Vs. General Public CNR No. CHCH02-003602-2026 Next Date: 06.10.2026

Publication issued to: General Public

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 06.10.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 02.09.2026. Sd/- Civil Judge (Jr. Division) CL26043240 Chandigarh

(U/o 5 Rule 20 CPC) In the Court of Sh. Ram Pal Civil Judge (Junior Division)-5, Jalandhar Hindustan Petroleum Corporation Limited Versus

Harjeet Singh Chadha Commercial Suit/17/2025 CNR No. PBH02-001848-2025 Next Date: 03.10.2026

Suit for grant of decree for recovery of Rs. 1738989/- alongwith interest as prayed for. Publication issued to: Harjeet Singh Chadha Proprietor M/s Khazan Petroleum, Village Rakhsikargarh, Tehsil Amritsar-II, Amritsar.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 03.10.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=jalandhar

Dated, this day of 02.09.2026. Sd/- Civil Judge (Junior Division)-5, CL26043242 Jalandhar

(U/o 5 Rule 20 CPC) In the Court of Mr. Simran Chahalana Civil Judge (Junior Division), SBS Nagar

Arman Parat Singh Versus Garbhas Kaur CNR No.: PBSB02-000782-2026 Next Date: 16.09.2026

Publication issued to: 2. Kuldeep Singh s/o Late Nachhattar Singh, 3. Paranjit Singh s/o Late Nachhattar Singh s/o Late Rattan Singh, 4. Charanjit Singh s/o Late Nachhattar Singh s/o Late Rattan Singh, All R/o Vill. Birwola, Tehsil Nawanshah, Distt. SBS Nagar.

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s) respondent(s) should appear in person or through counsel on 16.09.2026 at 10.00 a.m.

For details login to https://highcourthd.gov.in/?mod=districtnotice&district=sbsnagar

Dated, this day of 02.09.2026. Sd/- Civil Judge (Junior Division), CL26043258 SBS Nagar

GOVERNMENT OF HARYANA

(EXCISE AND TAXATION DEPARTMENT) OFFICE OF THE DY. EXCISE & TAXATION COMMISSIONER (SALES TAX) Rozka Meo, Nuh (Mewat) E-mail: detest-mwt.edt@hry.gov.in

AUCTION NOTICE

The Order No. 59887 dated 06.02.2026 vide ARN No. DD0607260155759 was passed and the below mentioned Goods were detained and seized as per the provisions of Section 122 of Haryana Goods and Service Tax Act 2012 and central section of the Central Goods and Service Tax Act 2017 of the Integrated Goods and Service Act, 2017.

Goods Details

Sl. No.	Commodity	Quantity	Remarks	Basic Value (Rs.)
1.	Gold Venus Cigarettes	4,80,000 Sticks	20 Nags containing 4,80,000 Sticks	28,80,000/-
2.	Esse Special Gold Cigarettes	4,000 Nags containing 4,000 Sticks	1 Nag containing 4,000 Sticks	6,00,000/-

Consequent upon the said Order, no time has come forward to pay the penalty.

ABSTRACT OF AMOUNTS PAYABLE

Sl. No.	Heads	COST	GST	CESS	TOTAL
1.	Gold Venus Cigarettes Penalty	0	16,45,714/-	38,40,000/-	54,85,714/-
2.	Esse Special (Gold Cigarettes) Penalty	0	3,88,572/-	68,00,000/-	10,68,572/-
3.	TOTAL	0	20,34,286/-	45,20,000/-	65,54,286/-

1. In pursuance to the seizure of goods, the department has taking over actual possession of the goods as per the provisions.

2. Now, in pursuance to Section 129 (b) of the HGST/GST Act, 2017, the undersigned proceeds to dispose the above goods to realize the sale proceeds after providing reasonable time opportunity of 15 days to the earlier owner of goods. But none came forward to pay the penalty. Hence, the undersigned is left with no option but to dispose the seized goods through public auction as per provision of Section 79 of Haryana GST Act, 2017.

1. Last dated of submission 08.09.2026 during office hours in bid of sealed cover.

2. EMD Rs. 6,55,428/- Date: 09.09.2026 at 11:00 A.M. O/o Dy. Excise & Taxation Commissioner (ST), Nuh (Mewat), Huda field Hostel, Rozka Meo, Nuh (Mewat)

Terms & Conditions: 1. The seized goods are stored in the premises of O/o Dy. Excise & Taxation Commissioner (ST), Nuh (Mewat). The interested bidders can verify the goods for quantity & quality at their cost on or before 08.09.2026 from 11:00 A.M. to 04:00 P.M. (being the goods in perishable nature as per Rule 144A).

2. The minimum amount of bid shall be Rs. 65,54,286/- (including Tax & Cess).

3. The persons who are interested to participate in Auction of goods should deposit Earnest Money of Rs. 6,55,428/- (Rs. Six Lacs Fifty-Five Thousand Four Hundred Twenty-Nine Rupees only) by way of DD drawn in favour of Proper Officer, Nuh on or before 08.09.2026 up to 04.00 P.M. Earnest money shall be refundable to the unsuccessful bidder and adjusted against bid amount.

4. For communication purpose, the bidder shall furnish his Aadhaar Card, address, telephone number, mobile number and e-mail id.

5. The bidders are requested to quote their bid in sealed cover along with EMD and submit to the Nazir, office of DETC(ST), Nuh (Mewat) on or before 08.09.2026 up to 04.00 P.M.

6. The process of auction will be cancelled where no bid received or the auction is non-competitive due to lack of adequate participation or due to low bids. However, if there is at least one bid for the minimum amount mentioned, then the person who bids shall be declared as the successful bidder even Scanned when he is the sole bidder.

7. The right to accept or reject or postponement of the auction lies with the Deputy Commissioner (Sales Tax).

8. The successful bidder shall deposit 25% of bid amount online on the spot on the day of hammer and the remaining amount i.e. 75% of the bid amount within 5 days. The said purchase has to be treated as UPD purchases.

9. In case successful bidder fails to deposit the 25% of the bid amount on the spot, the EMD shall be forfeited and the bid will be awarded to next highest bidder. In case successful bidder fails to deposit the 75% of the bid amount within 5 days, the sale shall be treated as cancelled and 25% of bid amount shall be forfeited.

10. If two or more successful bidders quote the same price, successful bidder will be selected on lucky draw basis.

11. The administrative expenditure incurred on the recovery process will also be part of the amount due for recovery and treated accordingly.

12. Remaining condition shall be announced at the time of auction.

Sd/- Deputy Excise & Taxation Commissioner (ST) Nuh (Mewat) PRDH103711107202748884/314

IN BRIEF

Gill, Bumrah slip as Padikkal moves up in Test rankings
DUBAI: Captain Shubman Gill slipped two positions among batters and Jasprit Bumrah dropped one spot among bowlers, while Dewdutt Padikkal rose up to the 54th spot among Indians in the latest ICC Test rankings. Gill slipped to ninth as Rishabh Pant remained the highest ranked Indian batter at seventh. Ace pacer Bumrah lost his second spot and is now placed behind Australia's Mitchell Starc and New Zealand's Matt Henry.

Major champions set to turn up for India Championship
NEW DELHI: Masters champions Patrick Reed and Bubba Watson are set to make their debut at the star-studded DP World India Championship to be held at the Delhi Golf Club from October 15 to 18. The tournament will witness a field of global stars, including defending champion Tommy Fleetwood, Career Grand Slam winner Rory McIlroy and 2026 Open champion Ryan Fox.

Anahat, Ramit advance in London Squash Classic
LONDON: Reigning world junior champion Anahat Singh eased past Egypt's Marwan Moutwally in straight games to enter the second round of the \$144,000 London Squash Classic. The world No. 20 prevailed 11-3 11-2 in her opening match of the PSA World event. In the men's first round, No. 42 Ramit Randhawa defeated Qatar's Abdullah Al-Faraj 11-6 11-7. However, world No. 38 Vasek Potocnik lost 9-11 9-11 to higher-ranked Yannick Welhmi of Switzerland. AGENCIES

TODAY ON TV
US OPEN TENNIS
STAR SPORTS 8:30PM

After guiding South Zone to Duleep Trophy final, Tilak hopes for Test team call-up

Ready for ultimate test



South Zone's Tilak Verma plays a shot on Day 4 of their Duleep Trophy semifinal against North Zone in Bengaluru on Wednesday. PTI

For Tilak, the knocks against North Zone were also connected with his ambition to play Test cricket for India. "I have always loved playing red ball cricket, and I never dreamt of playing white ball formats for India, but that's God's plan. I have debuted in T20 and One-dayers for India, but my strength has always been red ball cricket," Tilak said after the match.

Tilak has already played 53 T20s and five ODIs in the last three years, but the southpaw asserted that he never neglected training with the red ball. "I have worked hard, no one has seen it, maybe since I was 10 years old, and now I am 23. I got selected for the white ball formats due to the IPL. But before that I have worked a lot on red ball cricket. So, it's always

my strength," he said. Tilak said he could not play the desired amount of domestic cricket because of its conflicting schedule with international assignments. "So for my country, right now, I am available for T20s and ODIs, but I love to play red ball cricket. But I don't have much time to play domestic red ball cricket. In the last three-four years, I have been trying to play the

Ranji Trophy but I am not getting the time because of the international schedule. I am trying to play as much red ball cricket because I want to score there and come to the Indian side as well," he said. **Brief scores: North Zone:** 195 (Iqbal 76; Kaverappa 4/66) & 297 (Sangwan 76, Doseja 52; Nidheesh 5/56). **South Zone:** 312 (Tilak 116*, Gopal 87; Brar 4/88) & 182/3 (Tilak 51*, Jagadeesan 43). —PTI

India replace SL as hosts of inaugural Women's Champions Trophy

DUBAI, SEPTEMBER 2 The inaugural Women's Champions Trophy originally scheduled to be held in Sri Lanka will now take place in India in February next year, the International Cricket Council said on Wednesday. The ICC stripped Sri Lanka of the event due to government interference in the board of Sri Lanka Cricket (SLC), which has an interim committee in place for an overhaul of the governance framework at the SLC. "The first-ever edition of the ICC Women's Champions Trophy will take place from February 14 to 28 in India next year," the ICC said in a statement. "The event was originally scheduled to take place in Sri Lanka, but has now been moved to India as Sri Lanka Cricket continues to make the requisite reforms outlined at the ICC's Annual Conference in July." Reigning T20 World Cup champions Australia, England, India, New Zealand, South Africa and Sri Lanka are the six teams that will compete in a round-robin league, with the top two sides advancing to the final on February 28. The matches will be held at the Cricket Club of India in Mumbai and Vidodara's International Cricket Stadium. — Reuters

India face Hong Kong in Women's Asia Cup

DUBAI, SEPTEMBER 2 India will need to sort out their batting frailties for a more complete performance when they face Hong Kong in their second match of the Women's T20 Asia Cup here on Thursday. The seven-time champions, who won four Asia Cup titles in the ODI format and three in the T20 format, suffered a batting collapse in the second half of the first innings in their opening match against Thailand. Sitting pretty at 101/2 after 10 overs, India were looking good for a 200-plus total but lost seven wickets for just 29 runs to finish at 159. Although it did not affect the outcome of the match as India comfortably defeated Thailand by 94 runs, the collapse left them with a lot to ponder. Hong Kong being a minnow team, India will have more leeway to iron out their issues ahead of bigger battles. For India, Shafali Verma shone brightly with a quick-fire 64, while Deepthi Sharma too proved her mettle, taking three wickets without conceding a run to emerge as the highest wicket-taker in women's T20Is. — PTI

Zverev soaks up pressure to advance

NEW YORK, SEPTEMBER 2 Alexander Zverev weathered a storm from Lorenzo Sonego to reach the US Open second round on Tuesday and keep alive his bid to reach a third straight Grand Slam final, after relentless rain wreaked havoc with the schedule at Flushing Meadows. Americans Madison Keys, Coco Gauff and Taylor Fritz earlier powered through under the roof of Arthur Ashe Stadium before new crowd favourite Alexandra Eala underlined her growing promise with a near-flawless display. French Open champion and Wimbledon finalist Zverev, handed top billing in New York in the absence of injured world No. 1 Jannik Sinner, was taken the distance by Sonego but came through with a 6-4 3-6 6-7(7) 7-5 6-4 win.



Lorenzo Sonego climbs over the net to help Alexander Zverev up after he fell during their match. REUTERS

"He is an amazing tennis player," Zverev told reporters after the four-hour, 53-minute battle. "I have to give credit to him, but I'm happy

Imagined to win in the end." Zverev was two points from defeat at one stage but kept his composure when it mattered to set up a clash with Quentin Halys.

French showman Gael Monfis celebrated his 40th birthday with a 2-6 6-1 6-2 6-0 win over Adolfo Daniel Vallejo to keep his farewell Grand Slam campaign alive. — Reuters

Sen makes early exit; Tanvi progresses

CHINA MASTERS
SHENZHEN, SEPTEMBER 2 Lakshya Sen was knocked out of the China Masters after a listless performance in the opening round but Kidambi Srikanth and Tanvi Sharma registered straight-game wins to progress to the second round here on Wednesday. Lakshya, a 2021 World Championships bronze medalist, played an error-riddled game to go down 14-21 7-21 in 38 minutes to world No. 9 Victor Li, who won his second bronze medal at the World Championships last month. It was Lakshya's third defeat to the Canadian with his only win being at the All England Championships in March this year.



Tanvi Sharma defeated Denmark's Annalie Schulz 21-16 21-17. PTI

Srikanth, a 2021 World Championships silver medalist, progressed after beating Chinese Taipei's Chi Yu Jen 21-16 21-15 in his men's singles opener. The former world No. 1 will face Lai neth. Tanvi, who won her maiden BWF World Tour title at the Taipei Open last month, defeated Denmark's Annalie Schulz 21-16 21-17 to also advance to the women's singles second round. The 17-year-old from Punjab will face Japan's Tomoka Miyazaki next. The men's doubles duo of Satwiksairaj Rankireddy and Chirag Shetty, a two-time World Championships bronze-winning combo, also moved to the next round with a 21-11 21-16 win over Malaysia's Junaidi Arif and Kang Khai Xing. The mixed doubles pair of Dhruv Kapila and Tanisha Crasto too entered the next round after defeating Thailand's Tonakorn Saeheng and Ticha Saeheng 21-8 21-4. Devika Sihag lost 18-21 15-21 to Bulgaria's Kaloyana Nalbantova. — PTI

Sports ministry approves 246-member contingent of support staff for Asiad

NEW DELHI, SEPTEMBER 2 The sports ministry on Wednesday approved a contingent of 246 team officials and coaches for the 503 athletes who will compete in the 20th Asian Games with athletics and cricket getting the largest support staff for the showpiece beginning September 19 in Aichi-Nagoya, Japan. The ministry had originally approved 492 athletes in 35 disciplines for the Games but as was expected, a few names have been added mainly in the athletics squad, which has gone up from 73 to 79. Four surfs have been approved, expanding the Indian participation to 36 disciplines. India's total contingent strength now stands at 768, including 19 contingent staff such as chef de mission Sahdev Yadav and

chief medical officer Dr Dinshaw Pardawala. The athletics contingent, which would be without injured javelin throw superstar Neeraj Chopra, has got the largest support staff of 31 members, including 20 coaches led by national coach P Radhakrishnan. The men's and women's cricket teams, which would be eyeing second successive gold medals at the showpiece, have been sanctioned a support staff of 20 spearheaded by VVS Laxman for men and Anmol Mumdar for women. In fact, the two squads have been given the entire support staff that are usually companions. The 40-member hockey group, featuring the men's and women's teams, has been granted a support staff of 14, including six coaches, and three physiotherapists. — PTI

Capital Small Finance Bank

Capital Small Finance Bank Limited
H.O: MIDAS Corporate Park, 3rd Floor, 37 G.T. Road, Jalandhar City

PROPERTY SALE NOTICE
The undersigned as Authorized Officer of CAPITAL SMALL FINANCE BANK LIMITED has taken over possession of the following property as per the SARFAESI Act, 2002. Public at large is informed that sale in the below mentioned case for recovery of amount outstanding against NPA accounts plus future interest and other charges shall be held on 07-10-2026 by the Bank.

Name of the Account: Mr. Birgun Sahel S/o Sawari Sahni R/o H.No. 337, Street No. 03, Ratan Road, Kakka Dhaula, Bask Johewal, Ludhiana, Punjab-141007
Mrs. Shyamundri W/o Birgun Sahni R/o H.No. 337, Street No. 03, Ratan Road, Kakka Dhaula, Bask Johewal, Ludhiana, Punjab-141007 (Borrowers), Mr. Raju S/o Raj Kumar R/o H.No. 64, Street No. 2, Bala Ji Colony, Jangirpur, Urf Jagpur, PO Bask Johewal, District Ludhiana, Punjab-141007 (Guarantor)

Loan No. & Outstanding Amount: HL/013611001636, Rs. 3,34,266/- (and future interest w.e.f. 01.09.2025)

Description of the property: 1. Immovable Property measuring 50 Sq Yards situated at Village Doha, Tehsil and District Ludhiana, Haddast no. 67 owned by Mrs. Shyamundri W/o Birgun vide Sale deed bearing document no. 2021/22/10671/17359 Dated 25-01-2022.

Reserve Price: ₹. 1,78,61,000/- (Six Lakhs only)

EMD (Earnest Money): Total EMD (Earnest Money) is 25% of reserve price shall be paid by the successful bidder on 01-07-2026 through Demand Draft in favour of Capital Small Finance Bank Ltd. payable at Jalandhar. Tender Forms and EMD to be sent to Authorized Officer, Capital Small Finance Bank Ltd. H.O- Midas Corporate Park, 3rd Floor, 37 G.T. Road, Jalandhar.

Notice: The property is being sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" Last Date / Time for receiving tenders will be the EMD (Earnest Money) i.e. 25% through Demand Draft in favour of Capital Small Finance Bank Limited, payable at Jalandhar. Till 11.00 AM on 07-10-2026. The tender will be opened and may be further negotiated on the said date after 11.00 AM in the presence of all the offerors' their authorized representatives at H.O. MIDAS CORPORATE PARK, 3RD FLOOR, 37 G.T. ROAD, JALANDHAR. For detailed Terms of Sale along with the tender form and inspection of property, please contact the Branch office G.T. Road, Jalandhar (MSME Vertical). The Sale shall be subject to rules/conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. The Authorized officer reserves the right to cancel/postpone/indefinitely defer/change the terms & conditions any time before confirmation of sale without assigning any reasons therefor.

DATE: 02-SEP-2026 **Sd/- Authorised Officer**

Capital Small Finance Bank

Capital Small Finance Bank Limited
H.O: MIDAS Corporate Park, 3rd Floor, 37 G.T. Road, Jalandhar City

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002

Announcement dated 26-08-2026 under section 13(2) of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002: was sent to the following Borrowers & Guarantors which was returned undelivered by postal department and Authorized Officer has reason to believe that Borrower/ Guarantors are avoiding the notice and they are informed by way of public notice about the same.

Name of the Borrower(s) & Guarantor(s)	Description of the Immovable Property	Notes of facility sanctioned, on & Outstanding Amount Sanctioned & Outstanding
Borrower: Mr. Rajeev Kumar S/o Bhag Singh R/o H.No.15, Street No. 14, New Model House, Jalandhar, Punjab-141001	Primary Security in WCTL Hypothecation of Stock and book R/o H.No.15, Street No. 14, New Model House, Jalandhar, Punjab-141001	Amount sanctioned: Rs. 16,33,000/- Outstanding Amount: Rs. 16,33,000/-
Borrower in HL 2 (Borrower in HL 2) Mrs. Anisha Kumar W/o Rajeev Kumar R/o H.No.15, Street No. 14, New Model House, Jalandhar, Punjab-141001	Primary Security: Equitable mortgage of immovable Property: All the part and parcel of house situated at Gali No.14, vakkya Abadi, Tehsil and District Jalandhar Punjab-141001	Amount sanctioned: Rs. 16,33,000/- Outstanding Amount: Rs. 16,33,000/-
Borrower in HL 2 (Borrower in HL 2) Mrs. Anisha Kumar W/o Rajeev Kumar R/o H.No.15, Street No. 14, New Model House, Jalandhar, Punjab-141001	Primary Security: Equitable mortgage of immovable Property: All the part and parcel of house situated at Gali No.14, vakkya Abadi, Tehsil and District Jalandhar Punjab-141001	Amount sanctioned: Rs. 16,33,000/- Outstanding Amount: Rs. 16,33,000/-

Notice: The Bank, hereby call upon you by this public notice under section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 to pay to the bank all the amounts outstanding against you in the books of accounts of the Bank, with its branch at Rana Mandi, Jalandhar the Bank from time to time and thereby discharge in full all or any of the following measures to recover its secured debt namely: (a) Sale for transferring the secured asset; (b) Take-over the management of secured assets including the right to transfer by way of taking possession of the secured assets including the Bank's all assets, charges and expenses incurred by the Bank in that connection. In case the due to the Bank is not fully satisfied with the sale proceeds of the secured assets, the Bank shall proceed for the recovery of the balance from you & Guarantors personally and from the other persons liable therefor. This notice is issued without prejudice to the bank's right to take any other legal recourse available to the bank.

DATE: 02-SEP-2026 **Sd/- Authorised Officer**

FORM G (Date Extended)
INVITATION FOR EXPRESSION OF INTEREST FOR
INDOYA FOODS PRIVATE LIMITED.
MANUFACTURING OF MILK & MILK PRODUCTS IN KURUSHKETRA, INDIA
(Under Sub-Regulation (1) of regulation 8A of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

No.	Name of the corporate debtor along with PAN / CIN / LLP No.	INDOYA FOODS PRIVATE LIMITED PAN: AABT987E CIN: U15202HR2005PTC036441
1.	Name of the corporate debtor along with PAN / CIN / LLP No.	INDOYA FOODS PRIVATE LIMITED PAN: AABT987E CIN: U15202HR2005PTC036441
2.	Address of the registered office	H.B. 364, Pali Lada Road, VPO Mahana, Tehsil Thanesar, Kurushkhetra, Kurushkhetra, Haryana-136131
3.	URL of website	No website of the Corporate Debtor
4.	Details of place where majority of fixed assets are located	H.B. 364, Pali Lada Road, VPO Mahana, Tehsil Thanesar, Kurushkhetra, Kurushkhetra, Haryana-136131
5.	Installed capacity of main products/ services	"1.30 Lakhs LTR Milk Per Day "12.00 Tons of Milk Powder Per Day"
6.	Quantity and value of main products/ services sold in last financial year	FY-2019-20: 268.54 Cr. No information thereon
7.	Number of employees/working staff	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	May be obtained by sending email at: info.indoyafoods@gmail.com CC: cmashahgupta@gmail.com
9.	Eligibility for resolution applicants under section 252(h) of the Code is available at URL	May be obtained by sending email at: info.indoyafoods@gmail.com
10.	Last date for receipt of expression of interest	22/08/2026 - Original 10/09/2026 - Extended
11.	Date of issue of provisional list of prospective resolution applicants	29/08/2026 - Original 14/09/2026 - Extended
12.	Last date for submission of objections to provisional list	03/09/2026 - Original 19/09/2026 - Extended
13.	Date of issue of Finalist of prospective resolution applicants	12/09/2026 - Original 28/09/2026 - Extended
14.	Date of issue of Information Memorandum, Evaluation Matrix and Request for Resolution Plan to prospective resolution applicants	15/09/2026 - Original 29/09/2026 - Extended
15.	Last date for submission of Resolution Plans	16/10/2026 - Original 31/10/2026 - Extended
16.	Process email id to submit Expression of Interest	info.indoyafoods@gmail.com CC: cmashahgupta@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Corporate Debtor is not registered as MSME

RP of M/s. INDOYA FOODS PRIVATE LIMITED
IP Regd. No.: IBB/PA-003/P-100/2016-2017/1072
Office: Plot No. 6, First Floor, State Bank Nagar, Outer Ring Road, Paschim Vihar, New Delhi-110063
Email: info.indoyafoods@gmail.com
IP Regd. No.: LD-46, Pitampura, Delhi-14, Email: cmashahgupta@gmail.com

Date: 02/09/2026
Place: Delhi